GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO.3896

TO BE ANSWERED ON FRIDAY, THE 24th MARCH, 2017 CHAITRA 03, 1939 (SAKA)

COLLECTION AND RECOVERY OF OUTSTANDING TAX

3896: SHRI LAXMAN GILUWA;

SHRI RAM TAHAL CHOUDHARY;

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Income Tax Department reviewed/monitor collection/recovery of outstanding dues of tax from air service companies; and
- (b) If so, the details thereof along with the number of such reviews conducted in the recent past?

ANSWER

(MINISTER OF STATE IN THE MINISTRY OF FINANCE) (SHRI SANTOSH KUMAR GANGWAR)

- (a) The Income Tax Department reviews and monitors collection and recovery of outstanding dues from all taxpayers, including air service companies, as per the Income Tax Act, Rules and due procedure specified in this behalf.
- (b) The field authorities of Income Tax Department review the cases of outstanding dues on regular basis. The Directorate of Income Tax (Recovery) attached with Central Board of Direct Taxes reviews cases having outstanding demand exceeding Rs.25 crore on a quarterly basis.

.